



# भारत का राजपत्र

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन  
के रूप में रखा जा सके  
Separate paging is given to this Part in order that it may be filed  
as a separate compilation

MINISTRY OF LAW AND JUSTICE  
(Legislative Department)

New Delhi, the 14th August, 1986/Sravana 23, 1908 (Saka)

The following Act of Parliament received the assent of the President on the 14th August, 1986, and is hereby published for general information:—

### THE CONSTITUTION (FIFTY-THIRD AMENDMENT) ACT, 1986

[14th August, 1986.]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Fifty-third Amendment) Act, 1986.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. After article 371F of the Constitution, the following article shall be inserted, namely:—

“371G. Notwithstanding anything in this Constitution,—

(a) no Act of Parliament in respect of—

(i) religious or social practices of the Mizos,

Short  
title  
and  
commence-  
ment.

Insertion  
of new  
article  
371 G.

Special  
provision  
with res-  
pect to the  
State of  
Mizoram.

- (ii) Mizo customary law and procedure,
- (iii) administration of civil and criminal justice involving decisions according to Mizo customary law,
- (iv) ownership and transfer of land,

shall apply to the State of Mizoram unless the Legislative Assembly of the State of Mizoram by a resolution so decides:

Provided that nothing in this clause shall apply to any Central Act in force in the Union territory of Mizoram immediately before the commencement of the Constitution (Fifty-third Amendment) Act, 1986;

(b) the Legislative Assembly of the State of Mizoram shall consist of not less than forty members.”.

S. RAMAIAH,  
*Secy. to the Govt. of India.*